## · CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH



- CP-194/96 im- OA No.1635/4991

New Delhi, this 8th day of October, 1996

Hon'ble Shri A.V. Haridasan, Vice-chairman(J) Hon'ble Shri K. Ramamoorthy, Member(A)

(By Shri D.R. Gupta, Advocate)

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Shri A.K. Batabayal
Chief Commissioner of Income-Tax(Admn.)
Central Revenue Building, IP Estate
New Delhi Respondent.

(By Shri V.P. Uppala Advocate) 🥌

··· & ORDER(oral)

Shri-A.V. Haridasan; VC(J)

This CR is arising out of the order passed in OA 1635/91 on 21.1.1996. The issue involved in the OA was allowing the applicant to cross EB and consequential benefits flowing out of it. The OA was disposed of with the following direction:

"....We, therefore, partly allow the application and direct that the applicant will be allowed to cross his EB w.e.f. 1.10.75 and his pay thereafter will be fixed in the revised pay scale and the respondents will complete this exercise and pay all the arrears to the applicant within a period of four months from the date of receipt of this order. There is no order as to costs."

2. Alleging non-compliance and stating that the respondent are violating the court's direction, the petitioner has moved this CP praying that action may be initiated against the respondent under Contempt of Court Act.

the respondent has filed as statement alongwith the order in®compliance of the Tribunal's directions in regard to crossing of EB and fixation of pay of the petitioner. Also cheque for Rs.97,214/- was paid to the learned counsel for the petitioner in the open courts on the last date of hearing. In respondent has stated that there there been some implementing the direction of the Tribunal which was not · intentional» but caused in unavoidable circumstances and they have regretted the delay and prayed that no action under Contempts: of Court Act may be initiated against

4 Learned counsel for the petitioner states that even though payments was made on the last date of hearing implementation of the direction contained in tribunal's order is not complete inasmuch as there are certain amounts more payable to the petationer by the respondent and that unless and until the entire payment is made, it cannot be stated that the respondents have not disobeyed the order we note that the direction contained in the order has been carried out by allowing the petitioner to cross EB, afix his pay and payment of arrears thereof. The mattern regarding payment of certain other dues is will not anot a matter which the tribunal can address itself in the proceedings under the Contempt of Court Act. We are and therefore a satisfied that in further action in this mattererisscalled force Therefore further proceedings in the contempt petition are dropped. The matter is closed and notice isssued stands discharged

> (K. Ramamoorthy) Member (A)

(A.V.-Haridasan) Vice-Chairman(J)

/qtv/